

(b) if so, what is 'the number of such employers, the workers and the amount involved; and

(c) what action has been taken by Government against such defaulting employers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) to (c) The information has already been furnished to the House in reply to Starred Question No. 404 on the 25th November, 1966 and in the statement laid down on the Table of Rajya Sabha on the 29th March, 1967.

WORKS COMMITTEES IN THE GOVERNMENT OF INDIA WORKSHOPS/DEPARTMENTS

917. SHRI NAND KISHORE BHATT: Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) the number of Workshops/Departments in various Ministries of the Government of India where the Works Committees have been constituted; and

(b) what is the annual expenditure involved in the meetings of such Committees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) There are 276 industrial establishments in the public sector under the control of the various Ministries of the Government of India where works committees have been constituted.

(b) Information on the point has not been collected by the Government.

RESETTLEMENT OF EAST PAKISTAN REFUGEES IN FOUR URBAN AREAS OF M.P.

918. SHRI NAND KISHORE BHATT: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the reason for the delay in the development of four urban areas in Hoshangabad, Itarsi, Harda and Sohagpur in Madhya Pradesh for the resettlement of new migrants from East Pakistan; and

(b) what steps the Government of India propose to take to eliminate delays?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) A scheme for resettlement of 170 migrants from East Pakistan in small trade and business has been sanctioned by Madhya Pradesh Government at a cost of Rs. 5,79,500 in the following urban areas: —

Hoshangabad	..	54 families.
Itarsi	..	98 families.
Harda	..	31 families.
Sohagpur	..	27 families.

The land required for construction of houses and shops etc. for these families is being obtained through the Survey and Settlement Department of Madhya Pradesh Government. As soon as the formalities for the transfer of land are completed, action for the construction of houses, shops and roads etc will be taken in hand.

(b) The State Government has been asked to complete the formalities for the transfer of the land quickly.

SPINNING MILL AT JAGDALPUR

919. SHRI NAND KISHORE BHATT: Will the Minister of LABOUR AND REHABILITATION be pleased to state the progress made for

the establishment of the spinning mill at Jagdalpur in Dandakaranya area by the Rehabilitation Industries Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): A, (indicated in reply to Starred Question No. 94 on 26th May, 1967, the Rehabilitation Industries Corporation have decided to drop their project for setting up spinning mill at Jagdalpur, mainly because of the high capital investment involved in relation to the employment potential. The question of sponsoring the project as part of the general development of Dandakaranya is under consideration in consultation with the Government of Madhya Pradesh.

INTra-STAta; BOUNDARY DISPUTES

920. SHRI SITARAM JAIPURIA: Will the Minister of Home AFFAIRS be pleased to state:

(a) the details of the different inter-State boundary disputes as at present;

(b) since how long they have been pending; and

(c) whether 'these disputes' were discussed at the zonal council meetings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) At present border disputes are pending between the States of Maharashtra and Mysore, Mysore and Kerala and Assam and Nagaland. The first dispute relates to the readjustment of the borders between the two States by the transfer of certain Marathi-speaking areas from Mysore to Maharashtra and certain Kannada-speaking areas from Maharashtra to Mysore. The second dispute is on the

point whether Kasargod Taluk which was included in Kerala under the provisions of the States Reorganisation Act, 1956, should be transferred to Mysore. The third dispute between the States of Assam and Nagaland is over the precise boundary between the two States. The Government of Nagaland have also claimed some reserved forests in Assam.

(b) The first two disputes were raised soon after the reorganisation of States in 1956. The third dispute has been in existence since the formation of the State of Nagaland.

(c) The border dispute between Maharashtra and Mysore was placed before the second meeting of the Western Zonal Council held on 28th December, 1958, but the Council deferred consideration of this question in view of the negotiations then taking place between the Chief Ministers of the two States. The other two disputes have not come up before the Zonal Councils. The dispute between Mysore and Kerala along with the dispute between Mysore and Maharashtra is at present being enquired into by a Commission consisting of Shri Mehr Chand Mahajan.

DISAPPEARANCE OF DOCUMENTS

921. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state the number of complaints of disappearance of documents and valuables from the courts and the Government Offices, which were brought before the District Magistrate, Delhi, since 1964?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sixty, Sir.

TEMPORARY AND CASUAL FACTORY WORKERS UNDER EMPLOYEES' STATE INSURANCE SCHEME

922. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that all the temporary and casual workers in the